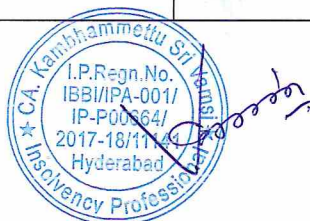


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. NAVAYUGA INFRA PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Navayuga Infra Projects Private Limited
2.	Date of incorporation of corporate debtor	28/04/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U45203TG2010PTC068139
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: H.No.8-2-293/82/A/379 & 379/A, 1st Floor Plot No. 379, Road No.10, Jubilee Hills, Hyderabad, Telangana, India, 500 033.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 10/01/2024 Date of Intimation to IRP: 11/01/2024
7.	Estimated date of closure of insolvency resolution process	08/07/2024 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sri Vamsi Kambhammettu IBBI/IPA-001/IP-P00664/2017-2018/11141 AFA Valid till: 12/12/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Plot No. A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad - 500 033. Email: casrivamsi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 645, Unit # A3, 1 st Floor, Vaishnavi@36, Road No. 36, Jubilee Hills, Hyderabad - 500 033. Email: ip.navayugainfra@gmail.com
11.	Last date for submission of claims	25/01/2024 (14 days from the date of receipt of Order.)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s. Navayuga Infra Projects Private Limited on 10/01/2024** (Date of Intimation to IRP: 11/01/2024).

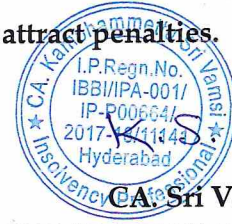
The creditors of **M/s. Navayuga Infra Projects Private Limited** are hereby called upon to submit their claims with proof on or before **25/01/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 13/01/2024, Hyderabad



CA. Sri Vamsi Kambhammettu
IBBI/IPA-001/IP-P00664/2017-2018/11141
Interim Resolution Professional

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**FOR THE ATTENTION OF THE CREDITORS OF
M/S. NAVAYUGA INFRA PROJECTS PRIVATE LIMITED**

1. Name of Corporate Debtor	Navayuga Infra Projects Private Limited
2. Date of incorporation of Corporate Debtor	28/04/2010
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies -Hyderabad
4. Corporate Identity Number of Corporate Debtor	U45203TG2010PTC068139
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Office: H.No:8-2-293/82/A/379 & 379/A, 1st Floor Plot No. 379, Road No.10, Jubilee Hills, Hyderabad Telangana, India, 500033.
6. Insolvency Commencement Date in respect of the Corporate Debtor	Date of Order: 10/01/2024 Date of Intimation to IRP: 11/01/2024
7. Estimated date of closure of Insolvency Resolution Process	08/07/2024 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	CA. Sri Vamsi Kambhammettu IBBI/PA-001/IP-P00664/2017-2018/11141 AFA Valid till: 12/12/2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:Plot No.A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad 500 033. Email : casrivamsi@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address:Plot No.645, Unit # A3, 1st Floor, Vaishnavi@36 Road No. 36, Jubilee Hills, Hyderabad 500 033. Email : ip.navayugainfra@gmail.com
11. Last date for submission of claims	25/01/2024 (14 days from the date of receipt of Order.)
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s.Navayuga Infra Projects Private Limited on 10/01/2024** (Date of Intimation to IRP: **11/01/2024**).

The creditors of **M/s.Navayuga Infra Projects Private Limited** are hereby called upon to submit their claims with proof on or before **25/01/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

CA. Sri Vamsi Kambhammettu
IBBI/PA-001/IP-P00664/2017-2018/11141
Interim Resolution Professional

Date and Place:13/01/2024, Hyderabad



ఫారం-ఎ బహిరంగ ప్రకటన	
(ఇన్సాల్యెన్సీ మరియు బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద) మెన్సర్స్ నివారణ ఇన్ఫ్రా ప్రాజెక్ట్ ప్రైవేట్ లిమిటెడ్ యొక్క క్రెడిటార్లకు గమనిక కొరకు	
సంబంధిత వివరాలు	
1. కార్పొరేట్ డెటార్ యొక్క పేరు	నవయుగ ఇన్ఫ్రా ప్రాజెక్ట్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ డెటార్ ఇన్ఫర్మేషన్ అయిన తేదీ	28/04/2010
3. కార్పొరేట్ డెటార్ యొక్క ఇన్ఫర్మేషన్/సమోదేశ అథారిటీ	కంపెనీల రిజిస్ట్రార్ - హైదరాబాద్
4. కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం.	U45203TG2010PTC068139
5. కార్పొరేట్ డెటార్ యొక్క సమోదేశ కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏవైనా ఉంటే) చిరునామా	సమోదేశ కార్యాలయము : 8-2-293/82/ఎ/379 & 379/ఎ, 1వ అంతస్తు ఫ్లాట్ నెం. 379, రోడ్ నెం. 10, జూబ్లీ హిల్స్, హైదరాబాద్, తెలంగాణ, భారతదేశం- 500033.
6. కార్పొరేట్ డెటార్ యొక్క దివాలా ప్రారంభ తేదీ	ఉత్తర్యు తేదీ : 10/01/2024 (IRP కి సమాచార తేదీ 11/01/2024)
7. దివాలా తీర్మాన ప్రక్రియ ముగింపు తేదీ సుమారుగా	08/07/2024 కార్పొరేట్ ఇన్సాల్యెన్సీ తీర్మాన ప్రక్రియ ప్రారంభ తేదీ నుండి ప్రారంభించి 180 రోజులు
8. మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	CA శ్రీ వంశీ కంభమ్మెట్టు IBBI/IPA-001/IP-P00664/2017-2018/11141 AFA వెబ్సైటు తేదీ : 12/12/2024 వరకు.
9. బోర్డు వద్ద సమోదేశ విధముగా మధ్యంతర, తీర్మాన నిపుణుల ఇ-మెయిల్ మరియు చిరునామా	చిరునామా : ఫ్లాట్ నెం.ఎ85, ఫ్లాట్ DX4, శ్రీ వరసిద్ధి నివాస్ లెవల్-2, రోడ్ నెం.11, ఫిల్మ్ నగర్, జూబ్లీ హిల్స్, హైదరాబాద్-500033, ఇ-మెయిల్ : casrivamsi@gmail.com
10. మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యక్షతల కొరకు చిరునామా మరియు ఇ-మెయిల్	చిరునామా : ఫ్లాట్ నెం.645, యూనిట్ నెం.ఎ3, 1వ అంతస్తు, నైట్లపేట @36 రోడ్ నెం.36, జూబ్లీ హిల్స్, హైదరాబాద్-500033, ఇ-మెయిల్ : ip.navayugainfra@gmail.com
11. క్లెయిమ్లు దాఖలు చేయటంకు ఇఖరి తేదీ	25/01/2024 (ఉత్తర్యు స్వీకరణ తేదీ నుండి 14 రోజులు)
12. మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటార్ల వర్గీకరణ.	IRP వద్ద లభించే సమాచారం ప్రకారం పర్చించదు
13. తీర్మాన నిపుణులుగా గుర్తించటం ఒక్కో తరగతిలోని క్రెడిటార్ల యొక్క ఆధీకృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	IRP వద్ద లభించే సమాచారం ప్రకారం పర్చించదు
14. ఎ. సంబంధిత ఫారములు మరియు బి. ఆధీకృత ప్రతినిధులుగా లభ్యమగు వివరములు	ఎ) వెబ్సైట్ : https://www.ibbi.gov.in/home/downloads బి) పర్చించదు.
ఈ నోటీసు ద్వారా తెలియజేయడమేమనగా జాతీయ కంపెనీ లా ట్రిబ్యూనల్, హైదరాబాద్ బెంచ్ వారు మెన్సర్స్ నవయుగ ఇన్ఫ్రా ప్రాజెక్ట్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియను తేదీ : 10/1/2024 న ప్రారంభమైనట్లు ఉత్తర్యు జారీ (IRP సమాచారం తేదీ 11/01/2024) చేసినారు. కావున మెన్సర్స్ నవయుగ ఇన్ఫ్రా ప్రాజెక్ట్ ప్రైవేట్ లిమిటెడ్ యొక్క క్రెడిటార్లను కోరడమేమనగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎండ్రి నెం. 10 లోని చిరునామాకు 25/01/2024 లోగా తగిన నిరూపణలతో వారి క్లెయిమ్లను దాఖలు చేయమని కోరడమైనది. ఆర్థిక రుణదాతలు వారి క్లెయిమ్లను తగిన ఆధారములతో ఎలక్ట్రానిక్ పద్ధతి ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలు తగిన ఆధారములతో వారి ఫిర్యాదులను వ్యక్తిగతముగా, పోస్ట్ ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతిలో కూడా దాఖలు చేయవచ్చును. ఫారం CA నందు పర్చం యొక్క ఆధీకృత ప్రతినిధిగా వ్యవహరించుటకు ఎండ్రి నెం.13 ఎదురుగా జాబితాసంబంధముగ దివాలా నిపుణుల నుండి, ఎండ్రి నెం.12 ఎదురుగా జాబితాసంబంధము ఒక పర్చమునకు చెందిన ఆర్థిక రుణదాత తన యొక్క బద్ధితను తెలియజేయవలెను- IRP వద్ద లభించే సమాచారం పర్చించదు. తప్పుడు సమాచారం లేదా అసంబద్ధ ఆధారములు దాఖలు చేసిన క్లెయిమ్ములు ఆరిమానాలలో తీర్మానము.	
సి.ఎ. శ్రీ వంశీ కంభమ్మెట్టు IBBI/IPA-001/IP-P00664/2017-2018/11141	
తేదీ మరియు ప్రదేశం : 13/01/2024, హైదరాబాద్ మధ్యంతర తీర్మాన నిపుణులు	